

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 276/TT/2020

Subject	:	Petition for determination of transmission tariff of 2019-24 period for 7 Nos. of Transmission Lines connecting Karnataka and other neighbouring States (Natural Inter State Transmission Lines) pertaining to KPTCL.
Date of Hearing	:	13.7.2020
Coram	:	Shri I. S. Jha, Member Shri Arun Goyal, Member
Petitioner	:	Karnataka Power Transmission Corporation Limited
Respondents	:	Kerala State Electricity Board Limited & 4 Others
Parties present	:	Shri Sriranga, Advocate, KPTCL Ms. Sumana, Advocate, KPTCL

Record of Proceedings

The matter was heard through video conference.

2. Learned counsel for the Petitioner submitted that the instant petition is filed for determination of tariff of 2019-24 period in respect of the following assets:-

- (a) Asset-I: 220 kV S/C Line from Ambewadi – Ponda,
- (b) Asset-II: 220 kV S/C Line from Ambewadi – Xyldom,
- (c) Asset-III: 220 kV S/C Line from Sedam–Tandur,
- (d) Asset-IV: 220 kV S/C Line from Alipura – Ragalapadu,
- (e) Asset-V: 220 kV S/C Line from Yerandanahalli – Hosur,
- (f) Asset-VI: 220 kV S/C Line from Kadakola – Kaniyampet, and
- (g) Asset-VII: 110 kV S/C Line from Konaje–Manjeshwar.

3. He submitted that the subject assets are more than 30 years old. The Commission vide order dated 12.6.2019 in Petition No. 24/TT/2018 allowed tariff of the subject assets for 2014-19 tariff period. The Commission in the said order allowed only ₹9.29 crore as against the Petitioner's claim of ARR of ₹34.56 crore for 2014-19 tariff period. Aggrieved by the Commission's order dated 12.6.2019, the Petitioner preferred Review Petition No. 4/RP/2020 and the same is pending. He submitted that the actual capital



cost and additional capitalization incurred for the above assets are not separately available with the Petitioner. He further submitted that the historical cost of the subject assets is given in the instant petition and that the Petitioner has submitted the capital cost as per the cost data available with it along with the tariff Forms for all the subject assets. He submitted that all the subject lines are in working condition and the Petitioner has arrangements to supply power outside the State. None of the Respondents have filed their reply to the Petition. He prayed that the tariff as claimed in the petition may be allowed.

4. The Commission directed the Petitioner to submit the details of the power flow in the instant transmission lines on an affidavit with advance copy to the Respondents by 24.8.2020.

5. The Commission further directed the Respondents to file their reply to the petition by 14.8.2020 and the Petitioner to file its rejoinder, if any, by 24.8.2020.

6. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

